

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 201/2018 in
CP (IB) No. 197/60 & 14/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018**

Name of the Company: Usmanbhai Kasambhai Sindhi
V/s.
IRP of Meridian Extrusions Pvt. Ltd. & Ors.

Section of the Companies Act: Section 60 & 14(1)(d) of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	ADV.	Petitioner	
2.	Priyank S. Dave	ADV.	Petitioner	
3.	ISHAN P. SHAM o/b RAMESH MISHRA	ADV.	IRP of Meridian Extrusions Pvt. Ltd.	

ORDER

Advocate Mr. Jaimin Dave and Advocate Mr. Priyank Dave is present for the Petitioner. Advocate Mr. Ishan Shah with Advocate Mr. Ramesh Mishra is present for the Interim Resolution Professional of Meridian Extrusions Pvt. Ltd.

On the request of both sides, the matter is adjourned.

List the matter on 09.10.2018

MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 28th day of August, 2018

HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL